

12 hrs.

## PAPERS LAID ON THE TABLE

## ANNUAL REPORT OF INDIAN OIL COMPANY, AUDITED ACCOUNTS AND GOVERNMENT REVIEW

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): I beg to lay on the Table a copy each of the following papers:—

- (i) Annual Report of the Indian Oil Company Limited, Bombay for the year 1962-63, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956;
- (ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-2258/64].

## SALAR JUNG MUSEUM (THIRD AMENDMENT) RULES

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): On behalf of Shri M. C. Chagla, I beg to lay on the Table a copy of the Salar Jung Museum (Third Amendment) Rules, 1963, published in Notification No. GSR 1962, dated the 28th December, 1963, under sub-section (3) of section 27 of the Salar Jung Museum Act, 1961. [Placed in Library, See No. LT-2259/64].

## UPSC (EXEMPTION FROM CONSULTATION) SECOND AMENDMENT REGULATIONS

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): On behalf of Shri Hajar-navis, I beg to re-lay on the Table a copy of the Union Public Service Commission (Exemption from Consultation) Second Amendment Regulations, 1963, published in Notification No. G.S.R. 1888, dated the 14th

December 1963 under Clause (5) of Article 320 of the Constitution. [Placed in Library. See No. LT-2223/63].

12.02 hrs.

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

## THIRTY-SECOND REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Thirty-second Report of the Committee on Private Members' Bills and Resolutions.

## ESTIMATES COMMITTEE

## FORTY-SECOND REPORT

Shri A. C. Guha (Barasat): I beg to present the Forty-second Report of the Estimates Committee on the Ministry of Finance (Department of Economic Affairs)—Revision of the Form and Contents of the Demands for Grants (Exclusion of the Profit and Loss Accounts and Balance Sheets of Public Undertakings from the Demands for Grants).

12.03 hrs.

## STATEMENT BY MEMBER

Mr. Speaker: Maharani Gayatri Devi.

Shri S. M. Banerjee (Kanpur): I rise to a point of order on the statement to be immediately made by Maharani Gayatri Devi.

I presume she is making a statement under rule 357, that is, personal explanation. The rule says:

"A member may, with the permission of the Speaker, make a personal explanation although there is no question before the House, but in this case no debatable matter may be brought forward, and no debate shall arise".

If my contention is correct, she is offering a personal explanation, on

[Shri S. M. Banerjee] what? In regard to what Shri Indrajit Gupta said on the 19th November 1963 while speaking on an adjournment motion. He said this:

"Well, as far as my knowledge goes, I also do not believe that he would bother to come here to sell £200 worth of cartridges. . . . It is mentioned in sections of the press—and I have not seen any contradiction—that the noble royal house of Jaipur was often entertaining Mr. Walcott for shikar expeditions. . . ."

Rule 357 gives a chance to an hon. Member, if something has been said against him or her by another hon. Member which requires a personal explanation, to do so. My hon. friend, Shri Indrajit Gupta, said something against a particular house. He quoted press statements and expressed surprise that it had not been contradicted. Naturally, he was constrained to believe that whatever was given in the newspapers was correct.

My point is that a statement can be made only on a point of personal explanation. If a statement is to be allowed by you on this, then tomorrow there may be something said about the Birla House and some Member of this House may get up and say, 'I represent Birla and I would like to make a personal explanation on behalf of Birla'. Nothing has been said against our respected Maharani personally. What has been said is against a particular house. She is unfortunately a member of that house.

**An Hon. Member:** Unfortunately?

**Shri S. M. Banerjee:** Fortunately or unfortunately. My contention is that this should not be allowed. It will be a bad precedent. Every house may have some representative in our House, and it would be impossible to carry on.

**Mr. Speaker:** Maharani Gayatri Devi is not a Member who represents any

house, which any other Member might do. But when that house is referred to, certainly Maharani Gayatri Devi feels that her name or her husband's name has been taken. I had considered that, and therefore I allowed it.

**Shrimati Gayatri Devi (Jaipur):** While speaking on a motion of adjournment on the Walcott affair, Shri Indrajit Gupta said that he had read in the press that the Jaipur family had entertained Mr. Walcott at shikar parties, and they had used Mr. Walcott to smuggle ammunition into India. This is a very damaging and libellous statement, and I should make it absolutely clear that not one member of the Jaipur family has ever met Mr. Walcott. Therefore, the question of our smuggling arms through him into India does not arise. Nor have we ever indulged in the smuggling of ammunition into India.

I would like to thank you for allowing me to make this statement.

**Shri S. M. Banerjee:** The statement should have been contradicted.

**Shri Indrajit Gupta (Calcutta South West):** I seek your protection. There was no personal reference made in the statement. I made a reference to the press.

**Shri Tyagi (Dehra Dun):** Between the two, she is more reliable!

**Shri Indrajit Gupta:** It was not an allegation made by me.

**Mr. Speaker:** That she has said.

**Shri Indrajit Gupta:** I just referred to what appeared in a certain section of the press.

**Shri Nambiar (Tiruchirapalli):** It was for her to contradict.

**Shri Indrajit Gupta:** I only want to say that, without standing on any technicality, I am personally quite happy that at least after three months she has contradicted it.

**Mr. Speaker:** She gave me notice very soon after that and she wanted to make a statement. At one time I did not find Shri Gupta here. Then the Maharani had to go away herself. She wrote to me that she had to go back. Therefore, I have allowed her now. Of course, delay is there.

**Shri Nambiar:** In future also, will this be allowed?

**Mr. Speaker:** Order, order.

**Shri Nambiar:** This is reference made in the press.

**Mr. Speaker:** She has also said that. She has exactly quoted that, nothing further.

**Shri Hem Barua (Gauhati):** You have not taken note of Shri Tyagi's contention!

12:06 hrs.

MOTION RE: COMMUNAL DISTURBANCES IN EAST PAKISTAN AND WEST BENGAL

**Mr. Speaker:** Further consideration of the following motion moved by Shri Nanda on the 11th February, 1964, namely:—

"That the situation arising out of the communal disturbances in East Pakistan resulting in heavy loss of life and property of the members of minority community and their influx to India and consequential disturbances in West Bengal, be taken into consideration."

Would he like to open this debate?

**The Minister of Home Affairs (Shri Nanda):** I do not regard it necessary to make a speech at this stage. I made a statement and I also laid on the Table of the House a longer statement.

**Shri Hem Barua (Gauhati):** On a point of order. Yesterday, when I

put that question, the hon. Minister gave me an assurance, and that has been conveyed to us, that he would collect the information before the debate begins.

**Shri Nanda:** The question of the Deputy High Commissioner of Pakistan being allowed to move about freely, and our Deputy High Commissioner not having the same latitude there in East Pakistan, was raised. I have ascertained the facts. The position is similar in both countries. In Calcutta, the Deputy High Commissioner of Pakistan certainly has permission to go about. Similarly, our Deputy High Commissioner could move about in Dacca. That was reciprocal.

**Shri Hem Barua:** No, Sir. My question is not replied to. I put this question, the Nehru-Liaquat Ali Pact stipulates that whenever there are communal disturbances in one country, the diplomatic representatives of the other country have a right to visit the riot-affected areas, and I just wanted to know whether our diplomatic personnel in Pakistan visited the riot-affected areas in East Pakistan, or their representatives were allowed to visit the riot-affected areas in West Bengal.

He has not given any specific reply.

**Shri Nanda:** I shall state that position also. We made a request that our representatives be allowed to move about in the riot-affected area. We were not permitted to do so.

**Shri Hari Vishnu Kamath (Hoshangabad):** It is a dead-letter then?

**Shri Hem Barua:** The other part of my question is whether we allowed Pakistani diplomatic personnel to move about the riot-affected areas in West Bengal.

**Shri Nanda:** No, Sir; we also did not allow that.